

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1247/1999

HON'BLE DR. A. VEDAVALLI, MEMBER(J)

New Delhi, the 10th February, 2000

L.P. Sharma
S/o Late Shri Shiv Dayal Singh
Retd. Office Superintendent
S&T (C)
Northern Railway
Baroda House, New Delhi
R/o 347, Ward No.4
Mehrauli, New Delhi 110 030

...Applicant

(By Advocate: Shri R.K. Shukla)

Versus

Union of India through

1. General Manager
Northern Railway
Baroda House, New Delhi
2. Secretary of Health
Ministry of Railways
(Railway Board)
Rail Bhawan, New Delhi
3. Chief Personnel Officer
Hqrs. Office
Northern Railway
Baroda House, New Delhi

....Respondents

(By Advocate: Shri D.S. Jagotra)

O R D E R (ORAL)

HON'BLE DR. A. VEDAVALLI, MEMBER(J)

Heard.

2. The reliefs sought by the applicant, who is a retired Railway employee, in this O.A. are:-

- "(a) Direct the respondents to pay the medical reimbursement amount to Rs.61488.10 already incurred by the applicant;
- (b) Direct the respondents to allow interest on the said amount @ 18% p.a. for delay in payment from the date the claim was preferred till the date of settlement."

3. The learned counsel for the applicant has filed two additional documents on 2.2.2000. The first document is a communication dated 13.12.1999 received from Respondent No.1 in the following terms:-

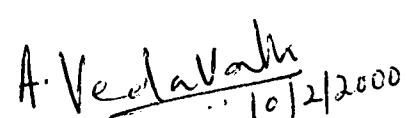


"The Railway Board have accorded their approval to the re-imbursement of medical expenses in your favour. But, in terms of Railway Board's latest instructions, your RELHS Card is required to be revalidated, thereafter the payment can be arranged in your favour. You are, therefore, requested to contact Hd.Qrs. office immediately."

The other document relates to the reply dated 17.12.1999 given by the applicant to the aforesaid communication. The applicant in the said reply has sought certain clarifications mentioned therein. Learned counsel for the respondents submits that the applicant has to fulfil the condition as mentioned in the aforesaid communication from the Railway Board dated 13.12.1999 and the payment also has to be made in accordance with the relevant rules and instructions. Both the learned counsel agree that this O.A. can be disposed of with the following directions:-

The respondents are directed to look into the aforesaid reply dated 17.12.1999 and consider the payment of the amount claimed in the concerned medical reimbursement claim after fulfilment of the requisite conditions and in accordance with law within a period of three months from the date of receipt of a copy of this order.

In the circumstances, the O.A. is disposed of accordingly with the above directions. No costs.


A. Vedavalli
10/12/2000
(DR. A. VEDAVALLI)
MEMBER(J)

sc*